

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 4/2015 in Petition(s) for Special Leave to Appeal (C) No(s).
29141/2013

(Arising out of impugned final judgment and order dated 24/07/2012
in WPC No. 24997/1993 passed by the High Court Of Judicature at
Allahabad)

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR

Petitioner(s)

VERSUS

M/S. PREETI NURSING HOME & ORS.

Respondent(s)

(for deletion of respondents)

Date : 27/03/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBER]

For Petitioner(s)

Ms. Rashmi Malhotra, Adv.
For Mr. Anup Kumar, Adv.

For Respondent(s)

Mr. Tanmaya Agarwal, Adv.
For Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The application for deletion of Respondent Nos. 2 and
3 from the array of parties is allowed. The name of respondent
Nos. 2 and 3 be deleted from the array of parties at the risk
of the petitioners.

Cause title be amended accordingly.

(Sukhbir Paul Kaur)
Court Master

(Pardeep Kumar)
A.R.-cum-P.S.